

ITEM NO.15 Court No.2 (Video Conferencing)

SECTION X

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s).1269/2020

LT. CDR. SHIBU DEVASIA & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

(With IA No. 129920/2020 - APPROPRIATE ORDERS/DIRECTIONS and IA No. 134881/2020 - APPROPRIATE ORDERS/DIRECTIONS and IA No. 113640/2020 - EXEMPTION FROM FILING AFFIDAVIT and IA No. 134883/2020 - EXEMPTION FROM FILING AFFIDAVIT)

Date : 30-12-2020 The matter(s) was called on for hearing today.  
CORAM :

HON'BLE MS. JUSTICE INDIRA BANERJEE  
HON'BLE MR. JUSTICE ANIRUDDHA BOSE  
(VACATION BENCH)

For Petitioner(s) Ms. Pooja Dhar, AOR  
Mr. Velmurgan, Adv.

For Respondent(s) Mr. (Col.) R. Balasubramanian, Sr. Adv.  
Mr. Arvind Kumar Sharma, AOR\*

UPON hearing the counsel the Court made the following  
O R D E R

Let this Writ Petition be listed on the date of re-opening i.e. 04.01.2021 before the regular Bench.

In the meantime, there will be an interim order restraining the respondent-authorites from discharging the petitioner Nos. 2,9, & 10. It is, however, made clear that this order is without prejudice to the rights and contentions of the respective parties and the petitioner shall not claim any equity by reason of this interim order.

Liberty is given to the respondents to file their respective counter affidavits in the meantime.

(SANJAY KUMAR-II)  
AR-CUM-PS

(R. NATARAJAN)  
AR-CUM-PS

(NISHA TRIPATHI)  
BRANCH OFFICER

\*Appearance slip not submitted by the counsel